## FORM 12 THE PATENTS ACT, 1970

(39 of 1970)

&

## The Patents Rules, 2003 REQUEST FOR GRANT OF PATENT UNDER SECTION 26(1) & 52(2) [ See sections 26(1) & 52(2); rules 63A and 79]

1. Repeat the columns (a) to (c) if there are more than one applicant.		I/We <sup>1</sup>
- Lett Familia an		(a). <sup>2</sup>
<ol><li>Insert the name in full. Family or principal name in the beginning, if the applicant is a natural person.</li></ol>		***************************************
		(b). <sup>3</sup>
2 least the complete address		
<ol><li>Insert the complete address including postal code and state and/or country.</li></ol>		
		(c). <sup>4</sup> hereby declare :
4. Nationality of the person.	(i)	that I/We made opposition under section 25(3)
		before the Controller or a petition under Section 64
		of the Act before the Appellate Board or High Court
5. Name of the High Court.		of <sup>5</sup>
		and the details of the patent and the opposition for
		the petition are given below:
6. Name, address and nationality of		
the true and first inventor.		Patent No dated
		Grantee / Patentee
		Oppositio
<ol> <li>Complete address including postal index number code and state along with Telephone and fax number(s).</li> </ol>		n
		Notice dated or Petition No.
		dated
	(ii )	that I/We have claimed to be the true
		and first inventor(s)/assignee(s)/legal
8. To be signed by the applicant(s)		representative(s) of <sup>6</sup>

[भग II—खण्ड 3(iı)]	भारत व	हा राजपत्र : असाधारण 9	<u> 5</u>
or his authorised registered patent		***************************************	<u>-</u>
agent.			
		***************************************	
		the true and first inventor of the invention for w	hich
		the said patent was granted.	
	(iii)	that by an order in the said opposition or pet	itior
		the patent was revoked/the complete specifica	
		of the patent was directed to be amended	
		exclusion of	_
		thereof.	
	(iv/)	that the Controller or Appellate Board or C	'Olie
	(IV)	••	
		ordered to grant to me a patent in lieu of the	
		patent/part of the invention excluded by	tne
		amendment.	
	(v)	that I/We submit a statement and certified cop	y o
		the order of the Controller or Appellate Board	d o
		Court in support of my application and request	that
		a patent be granted to me in accordance with	the
		order of the Appellate Board or Court.	
<ol><li>Name of the natural person whas signed.</li></ol>		My/Our address for service in India is :.7.	
Date	ed this	day of	200
		Signature 8	
		()9	
		To	•••••
		The Controller of Patents, The Patent Office,	
		At	

Note: -(a) Strike out whichever is not applicable.

(b) For fee : See First Schedule.